

sideration of the record of such officers, the Board is of the opinion that he should be given opportunity to hold Section charge, the Board may arrange for his being given officiating appointment in Grade III as and when a vacancy arises."

The case of officers covered by clause (ii) are being referred to the Central Secretariat Service Selection Board shortly.

AWARD OF RED BLANKETS

712. **Shri Rishang Keishang:** (a) Will the Minister of States be pleased to state whether it is a fact that the British policy of awarding red blankets to the Tribal Chiefs of Manipur, after every three years, is being continued by the Government of India?

(b) If so, what is the total number of red blankets last awarded and the total increased number of the same after the achievement of Independence of the country?

(c) What are the rules regulating the awards of red blankets?

(d) What is the amount spent for it and how is the expense met?

(e) Did the Prime Minister award red blankets to the Tribal Chiefs during his visit to Manipur; and if so, how many?

The Minister of Home Affairs and States (Dr. Katju): (a) The pre-Independence policy of awarding red cloths to the tribal chiefs and khulapkas of Manipur after every three years is being continued.

(b) The information is being collected from the Chief Commissioner, Manipur and will be laid on the Table of the House when received.

(c) A copy of the rules is placed on the Table of the House. [See Appendix VII, annexure No. 42.]

(d) A sum of Rs. 971/13/- has been spent on the purchase of red blankets. The expenditure is met from Government revenues and is included in the Deputy Commissioner's Budget.

(e) The Prime Minister presented 11 red blankets measuring 3 yards each to some tribal people during his recent visit to Manipur.

RECOGNISED TRIBES OF MANIPUR

713. **Shri Rishang Keishang:** Will the Minister of States be pleased to state:

(a) the number of recognised tribes of Manipur by the Constitution of India;

(b) whether Government are aware that the nomination paper of Shri Thangkhai, who was reported to have belonged to the tribe of PAITE was rejected by the Chief Electoral Officer of Manipur on the ground that his tribe was not recognised by the Constitution of India;

(c) whether Government are aware that there are some such tribes in Manipur which do not belong to any recognised tribe by the Constitution; and

(d) if so, what action Government propose to take in the matter?

The Minister of Home Affairs and States (Dr. Katju): (a) According to the Indian Constitution (Scheduled Tribes) (Part C States) Order, 1951, the number of recognised tribes in Manipur is three viz. (1) Kukis (2) Lushais and (3) Nagas.

(b) The nomination paper of Shri Thangkhai was rejected by the Returning Officer as on the candidate's own declaration he did not belong to any of these three tribes.

(c) No.

(d) Does not arise.

ARMY, NAVY AND AIR FORCE REGULATIONS

714. **Shri Telkikar:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the existing Army, Navy and Air Force Regulations, having become out of date partly by influx of time and partly due to Constitutional changes, are being revised; and

(b) if so, how far the work is completed?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir.

(b) Seventeen are under revision at present. Substantial progress has been made in the case of majority of these books. One book has been practically completed and some others may also be completed by the middle of next year.

SULPHUR

715. **Shri Viswanatha Reddy:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether any deposits of Sulphur have been discovered during the last one or two years in India;

(b) whether researches have been made to substitute Iron Pyrites in the place of Sulphur, especially in the manufacture of Sulphuric Acid; and

(c) whether any deposits of Iron pyrites containing a high percentage of Sulphur are available in India and if so, where?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Natural sulphur (brimstone) is not known to occur in India. Deposits of pyrites, however, which is a source of sulphur, have been located at a few places.

(b) Pyrite has been used successfully for the manufacture of sulphuric acid in this country and during the last one year quantities of pyrites obtained from the Am or deposits of Bihar have actually been supplied to the various Indian firms engaged in the manufacture of sulphuric acid.

(c) A statement giving available information is laid on the Table of the House.

STATEMENT

S. No.	Location of the known pyrite deposits in India	Sulphur contents
(1)	Amjor, Sahabad District, Bihar	40% to 46%
(2)	Tara Devi, near Simla	16.96% to 26.43%
(3)	Ingaladhal deposits, Mysore	20.81%
(4)	Polur in North Arcot District, Madras	25%
(5)	Wynaad Deposits in Nilgiri District, Madras	Very low Sulphur content.

POSTS HELD BY SCHEDULED CASTES

716. Dr. Jatav-vir: Will the Minister of Home Affairs be pleased to state:

(a) the number of gazetted posts in different grades held by the members of the Scheduled Caste in the Central Secretariat during the years 1950, 1951 and 1952 separately;

(b) the number of the members of the Scheduled Caste who were holding gazetted posts prior to the implementation of the Central Secretariat Reorganization scheme and who were reverted to lower posts as a result of the scheme;

(c) whether it is a fact that these officers had not earned any adverse reports; and

(d) what steps Government propose to take to include members of the Scheduled Caste adversely affected by the scheme in the category of protected personnel?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) Information relating to the confidential reports is treated as confidential.

(d) Protection against reversion has been granted to officers satisfying certain criteria regarding length of service in different grades. Scheduled Caste officers who satisfy these criteria are also eligible for this protection. No further extension of the protection is contemplated.

TRAVELLING AND DAILY ALLOWANCE TO HONORARY ASSISTANT RECRUITING OFFICERS

717. Shri K. C. Sodhia: (a) Will the Minister of Defence be pleased to state whether it is a fact that payment of travelling and daily allowance to Honorary Assistant Recruiting Officers has been discontinued from 1st January 1952?

(b) What is the total number of such officers at present?

(c) What is the total number of paid Assistant Recruiting Officers at present and what is their scale of salary?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes. The payment of travelling and daily allowance to these personnel is made only during periods of war or periods of emergency when they are required to travel on recruiting duty which they are not required to do during peacetime. By discontinuing the allowances we have only reverted to peace time conditions.

(b) 138.

(c) 43. They are service officers of the rank of Captain or equivalent rank and receive pay and allowances of their rank.

INCOME-TAX CASES

718. Shri K. C. Sodhia: (a) Will the Minister of Finance be pleased to state the total number of cases dealt with by the income-tax officers during 1950-51 and 1951-52?

(b) How many of these were assessed to income-tax?